

of India has requested Housing & Urban Development Corporation (HUDCO) to sanction loans to the Mega City Project nodal agencies. HUDCO has agreed to consider the requests of such agencies.

[Translation]

CAPART

4269. SHRI D.P. YADAV :
SHRI JAI PRAKASH AGARWAL :
SHRI MURALIDHAR JENA :
SHRI K.S.R. MURTHY :
SHRI P.C. THOMAS :
SHRI RAMESH CHENNITHALA :
DR. KRUPASINDHU BHOI :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

- (a) whether the Government have sanctioned projects through CAPART for rural development;
- (b) the criteria adopted by CAPART for providing loans and grants to voluntary organisations;
- (c) the names of projects sanctioned by the CAPART, State-wise including NCT of Delhi during the last three years;
- (d) the details of amount released to the voluntary agencies;
- (e) the State-wise details of achievements made in Rural Development Schemes by V.O.s;
- (f) allocation and expenditure by CAPART, year-wise and State-wise for the last three years;
- (g) whether the Government have a proposal to review the projects sanctioned by the Council for Advancement of People and Rural Technology (CAPART); and
- (h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Yes, Sir.

(b) to (e). CAPART provides financial assistance to voluntary agencies having at least 3 years experience after registration as a Society under the Societies Registration Act of 1860 or under the corresponding State Act, or as a Trust Registered under the Indian Trusts Act, 1882 or the Charitable and Religious Trusts Act, 1920 for undertaking rural development projects covering the following programmes/schemes :-

- (i) Jawahar Rozgar Yojana (JRY)
- (ii) Integrated Rural Development Programme (IRDP)

- (iii) Development of Women & Children in Rural Areas (DWCRA)
- (iv) Accelerated Rural Water Supply Programme (ARWSP)
- (v) Central Rural Sanitation Programme (CRSP)
- (vi) Indira Awas Yojana (IAY)
- (vii) Training of Panchayati Raj Functionaries (PR)
- (viii) Promotion of Voluntary Action in Rural Development (PC)
- (ix) Organisation of Beneficiaries (OB)
- (x) Advancement of Rural Technology Scheme (ARTS)

While considering project proposals for financial assistance, inter-alia, the technical feasibility and economic viability of the project proposals and the administrative capability of the voluntary organisation are taken into account.

A Statement giving State-wise details of the number of voluntary agencies assisted, number of projects sanctioned, amount sanctioned and amount released by CAPART since its inception and upto 30.3.1996 is attached.

(f) CAPART does not make State-wise allocation of funds. Funds are sanctioned and released to the voluntary agencies based on the project proposals received and approved by CAPART. However, the expenditure of CAPART during the last three years was as under :

| Year | Expenditure (Rs. in crores) |
|---------|--------------------------------|
| 1993-94 | 62.54 |
| 1994-95 | 49.54 |
| 1995-96 | 57.10 |

(g) and (h). CAPART has reported that all projects sanctioned by it are periodically monitored and evaluated as per the prescribed procedure. CAPART has further reported that it has strengthened the monitoring and evaluation mechanism. Now, for every project, three evaluations are generally undertaken, namely, pre-funding appraisal, mid-term evaluation and final evaluation. However, where there is documentary evidence available with CAPART that atleast one CAPART assisted project had been completed satisfactorily by the voluntary organisation in the same or related field, pre-funding appraisal may be dispensed with. Also, in such cases the voluntary organisation should have had a good track record with CAPART.

STATEMENT

Details of number of voluntary agencies assisted, number of projects sanctioned, amount sanctioned and amount released by CAPART since its inception upto 31.3.1996

| State | No. of Voluntary Agencies assisted | No. of Projects Sanctioned | Amount Sanctioned (Rs. in lakhs) | Amount Released (Rs. in lakhs) |
|--------------------------|------------------------------------|----------------------------|----------------------------------|--------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| Andhra Pradesh | 659 | 1469 | 3791.16 | 2201.46 |
| Arunachal Pradesh | 3 | 8 | 11.99 | 7.23 |
| Assam | 75 | 145 | 233.52 | 104.07 |
| Bihar | 678 | 1869 | 3694.81 | 2202.61 |
| Chandigarh | 5 | 14 | 69.63 | 34.98 |
| Delhi | 166 | 403 | 929.73 | 580.03 |
| Goa | 3 | 3 | 5.30 | 2.71 |
| Gujarat | 129 | 421 | 1705.37 | 1120.95 |
| Haryana | 88 | 257 | 477.59 | 270.18 |
| Himachal Pradesh | 45 | 158 | 290.00 | 199.51 |
| Jammu & Kashmir | 14 | 38 | 105.87 | 64.42 |
| Karnataka | 201 | 481 | 1349.79 | 626.34 |
| Kerala | 200 | 448 | 1659.68 | 884.56 |
| Madhya Pradesh | 164 | 347 | 718.98 | 327.14 |
| Maharashtra | 236 | 570 | 2216.00 | 1252.77 |
| Manipur | 181 | 423 | 1048.73 | 605.31 |
| Meghalaya | 6 | 10 | 27.88 | 15.99 |
| Mizoram | 16 | 38 | 328.51 | 165.73 |
| Nagaland | 20 | 31 | 105.12 | 75.05 |
| Orissa | 276 | 641 | 1605.05 | 776.59 |
| Pondicherry | 4 | 8 | 4.61 | 1.65 |
| Punjab | 6 | 23 | 35.26 | 24.06 |
| Rajasthan | 183 | 460 | 1264.38 | 685.92 |
| Tamil Nadu | 448 | 1073 | 2554.22 | 1417.43 |
| Tripura | 4 | 5 | 14.45 | 10.37 |
| Uttar Pradesh | 1053 | 2890 | 4948.19 | 2913.22 |
| West Bengal | 718 | 2172 | 5767.29 | 3177.44 |
| Andaman & Nicobar Island | 1 | 1 | 4.93 | 3.86 |
| Total | 5582 | 14406 | 34938.06 | 19751.58 |

[English]

Employment to Tribal Youth

4270. KUMARI FRIDA TOPNO : Will the PRIME MINISTER be pleased to state :

(a) the total number of unemployed tribal youths in Orissa, Bihar, Madhya Pradesh and West Bengal, State-wise; and

(b) the number of tribal youths employed in Private or Public sectors during the last five years, State-wise and Year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The information is being collected and will be laid on the Table of the Sabha.